

required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shri T. R. Shamanna resigned from the Committee”

MR. DEPUTY-SPEAKER: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shri T. R. Shamanna resigned from the Committee.”

The motion was adopted.

—
4.35 hrs.

**SREE CHITRA TIRUNAL INSTITUTE
FOR MEDICAL SCIENCES AND
TECHNOLOGY. TRIVANDRUM,
BILL***

**THE MINISTER OF STATE IN THE
MINISTRY OF DEFENCE (SHRI
C. P. N. SINGH):** I beg to move for leave to introduce a Bill to declare the Sree Chitra Tirunal Medical Centre Society for Advanced Studies in Specialities, Trivandrum, in the State of Kerala, to be an institution of national importance and to provide for its incorporation and matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to declare the Sree Chitra Tirunal Medical Centre Society for Advanced Studies in Specialities, Trivandrum, in the State of Kerala, to be an institution of national importance and to provide for its incorporation and matters connected therewith.

The motion was adopted.

SHHI C. P. N. SINGH: Sir, I introduce the Bill.

—
14.37 hrs.

MATTERS UNDER RULE 377

**(i) PAY SCALES OF EMPLOYEES WORKING
IN 'SAMACHAR'.**

श्री राम विलास पासवान (हर्जे दुर) : उपाध्यक्ष महोदय, समाचार “ए” वर्ग की संवाद समिति थी और उसमें कार्यरत सभी कर्मचारियों को “ए” वर्ग का वेतनमान दिया जाता था। समाचार ने स्वयं कुछ कर्मचारियों की नियुक्ति की थी, लेकिन समाचार के विघटन के समय उन्हें भी०पी०टी०आई०य० एन आई, समाचार भारती और हिन्दुस्तान समाचार में जाने के लिए बाध्य होना पड़ा, क्योंकि उस समय श्रीर कोई विकल्प नहीं था।

समाचार के कर्मचारियों को सरकार, समाचार तथा जिन मंवाद समितियों में वे कार्यरत हैं, ने आश्वासन दिया था कि उनके वेतनमान और सेवा-शर्तों की पूरी सुरक्षा की जायेगी। अब जबकि पालेकर ट्रिव्युनल ने आपने टेनेटिव प्रोपोजल्ज में संवाद समितियों वा वर्गीकरण राजस्व के आधार पर किया है, ऐसे में समाचार द्वारा नियुक्त कर्मचारियों